

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI SHYAM BABU GAUTAM TMT. T.KRISHNA VALLI
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

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| PETITION No./IA No. | IA(IBC)/255/KOB/2024 in CP(IBC)/04/KOB/2024 |
| SECTION | SEC. 22 (3) (b) IBC. |
| NAME OF PARTIES | ADV. G RAJESH KURUP (IRP) OF PLUMBERS CHOICE PLASTICS PVT LTD V/S COMMITTEE OF CREDITORS |
| PETITIONERS ADVOCATE/ PROFESSIONAL | ADV. RAJESH KURUP. |
| RESPONDENTS ADVOCATE/ PROFESSIONAL | |

28 JUNE 2024

O R D E R

IA(IBC)/255/KOB/2024 in CP(IBC)/04/KOB/2024

This is an IA bearing No. 255/KOB/2024 filed by the IRP of M/s. Plumbers Choice Plastics Private Limited under Section 22(3)(b) read with Section 60(5) of the Insolvency and Bankruptcy Code, 2016, for appointment of Resolution Professional replacing the Interim Resolution Professional, as per the decision of the Committee of Creditors at their meeting dated 15.06.2024 it was decided to file an IA. In the said application, Committee of Creditors is arrayed as the respondent party.

Learned IRP, Mr. Rajesh Kurup is physically present in Court and invited our attention to Annexure 1 of the present application, whereby the Committee of Creditors has resolved that Mr. Rajesh Kurup (IRP) be replaced by Mr. K Easwara Pillai (Regn no. IBBI/IPA-001/IPP00448/2017-18/10791) as the Resolution Professional of the CD. The written consent of the proposed RP also on record is forming part of the present application, which is marked as Annexure 2 (as at page 23 of the present Application).

(2)

The Learned IRP further brought our attention to Annexure A3 (as at page 27 of the present IA), whereby, the CoC has resolved that IRP shall further be entitled to minimum fees as Schedule II of the CIRP Regulations, beginning from 02.06.2024 till such time an order is passed by the Adjudicating Authority.

Taking note of the submissions of the Learned IRP and on perusal of the averments made in the present application, this bench is satisfied, accordingly, reliefs sought as at Prayers Clauses (1) & (2) are granted.

In that view of the matter, IRP, Mr. Rajesh Kurup G. is being replaced by Mr. K Easwara Pillai, having Regn no. IBBI/IPA-001/IPP00448/2017-18/10791 and is confirmed as the RP of the CD.

CoC is directed to reimburse the fee as indicated in Prayer Clause (2) of the present IA.

With the aforesaid observations this IA(IBC)/255/KOB/2024 is **allowed and disposed of.**

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**